

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH

DIV

O.A. No. 303 OF 1990.

Tax No.

DATE OF DECISION 4-11-1993.

Jayantilal Harilal Shukla, Petitioner

Mr. R.S. Gajjar, Advocate for the Petitioner(s)

Versus

Union of India & Ors. Respondent(s)

Mr. R.M. Vin, Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. R.C. Bhatt, Judicial Member.

The Hon'ble Mr. M.R. Kolhatkar, Admn. Member.

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

Jayantilal Harilal Shukla.

.... Applicant.

Versus.

Union of India & Ors.

..... Respondents.

ORAL ORDER

O.A.No. 303/1990

Date: 4.11.1993.

Per: Hon'ble Mr. R.C.Bhatt, Judicial Member.

None is present for the applicant. None remain present in earlier on 6th July, 1993 and also on 27th September, 1993, but we had on those dates adjourned the matter in the interest of justice. Hence O.A. 303/1990 is dismissed for default.

*M.R. Kolhatkar*

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(M.R. Kolhatkar)  
Member (A)

*R.C. Bhatt*

(R.C. Bhatt)  
Member (J)

vtc.

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